NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI T.C.P. NO.1080/I&BP/NCLT/MB/MAH/2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI T.C.P.NO.1080/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

(Under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with rules of Insolvency and Bankruptcy (Application to the Adjudicating Authority Rules, 2016.)

NICHE BUSINESS PROMOTIONS PRIVATE LIMITED

.....<u>APPLICANT</u>.
OPERATIONAL CREDITOR

Versus

SUPERMAX PERSONAL CARE PRIVATE LIMITED.

.....Respondents.
CORPORATE DEBTOR.

PRESENT ON BEHALF OF THE PARTIES

FOR THE PETITIONER

Mr. Pravin Gole Advocate for the Petitioner.

FOR THE RESPONDENT.

Mr. Devdas Shettigar Advocate for the Respondents.

ORDER

Heard on: 21.07.2017. Pronounced on: 24.07.2017

- The Learned Representatives of the Petitioner and Creditor are present.
- On the other hand the Debtor in person is present.
- Consent Terms dated 22nd June, 2017 placed on record to which the outstanding amount has been paid, hence the Petitioner is seeking permission to withdraw the Petition.
- The Resolution passed by the Board for withdrawal of the case is also placed on record.
- Under the circumstances, the Petition disposed of as withdrawn. To be consigned to Records.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 24.07.2017